

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 29<sup>th</sup> day of June, 2020.**

**E. Bail No.251/2020.**

Muhendiran, 32/20,  
S/o.Ganesan,  
VenpavurVillage,  
Veppanthattai Tk.,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Kai-Kalathur P.S.  
Cr.No.213/2020.  
Offence U/S.379 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru.M.P.Azhagesan, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.379 IPC.

2. The learned Counsel for the petitioner stated that the alleged date of occurrence was on 19.06.2020 and FIR was registered on the same day and petitioner/accused was remanded on 20.06.2020 and he has not committed any such offence and the petitioner/accused name was falsely implicated in this case and earlier bail application was dismissed by the District Munsif-cum-Judicial Magistrate,

Veppanthattai in Cr.M.P.No.115/2020 dated 24.06.2020 and case property was recovered and the case was falsely registered against the petitioner by the respondent police and no other case pending against him and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

3. The learned Public Prosecutor stated in his reply that the Section has to be altered as u/S.379 IPC r/w 21(1) Mines and Minerals (Development and Regulation Act) and investigation is not yet completed.

4. The petitioner's Counsel has argued that the case has been registered u/S.379 IPC. The tractor was using only on the agricultural purpose. The police wantonly registered a case against the petitioner. The empty vehicle was recovered and falsely fabricated one unit sand was thefted. The date of occurrence on 19.06.2020 and the petitioner was remanded on 20.06.2020 and the petitioner is ready to obey any conditions imposed by this Court.

5. On perusal of records, the case has been registered on 19.06.2020 and in the FIR itself clearly stated that one unit of sand was taken from the river and <sup>sole</sup> sold in the out side market and the value of the sand is mentioned as Rs.4,000/-. There is no serious objection on the side of the learned Public Prosecutor except the section has to be altered. Considering the same, this Court is inclined to grant bail on conditions:

Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two



sureties each for a likesum to the satisfaction of the learned District Munsif -cum- Judicial Magistrate, Veppanthattai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police daily at 10.00 a.m. until further orders.


(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Pronounced by me and sent through email, this the 29<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Kai-Kalathur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 29<sup>th</sup> day of Junc, 2020.**

**E. Bail No.252/2020.**

Sasikumar, 36/20,  
S/o.Punniyaseelan,  
31/2 Devendrakula Street,  
Venpavur Village,  
Veppanthattai Tk.,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Kai-Kalathur P.S.  
Cr.No.214/2020.  
Offence U/S.379 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.M.P.Azhagesan, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.379 IPC.

2. The learned Counsel for the petitioner stated that the alleged date of occurrence was on 19.06.2020 and FIR was registered on the same day and petitioner/accused was remanded on 20.06.2020 and he has not committed any such offence and the petitioner/accused name was falsely implicated in this case and



earlier bail application was dismissed by the District Munsif-cum-Judicial Magistrate, Veppanthattai in Cr.M.P.No.116/2020 dated 24.06.2020 and the case property involved in this case was recovered and the case was falsely registered against the petitioner by the respondent police and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

3. The learned Public Prosecutor stated in his reply that the Section has to be altered as u/S.379 IPC r/w 21(1) Mines and Minerals (Development and Regulation Act) and investigation is not yet completed.

4. The petitioner's Counsel has argued that the case has been registered u/S.379 IPC. The tractor was using only on the agricultural purpose. The police wantonly registered a case against the petitioner. The empty vehicle was recovered and falsely fabricated one unit sand was thefted. The date of occurrence on 19.06.2020 and the petitioner was remanded on 20.06.2020 and the petitioner is ready to obey any conditions imposed by this Court.

5. On perusal of records, the case has been registered on 19.06.2020 and in the FIR itself clearly stated that one unit of sand was taken from the river and <sup>total</sup> sold in the out side market and the value of the sand is mentioned as Rs.4,000/-. There is no serious objection on the side of the learned Public Prosecutor except the section has to be altered. Considering the same, this Court is inclined to grant bail on conditions:

Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two

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sureties each for a likesum to the satisfaction of the learned District Munsif -cum- Judicial Magistrate, Veppanthattai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police daily at 10.00 a.m. until further orders.


(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Pronounced by me and sent through email, this the 29<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Kai-Kalathur P.S.
4. The Advocate for the petitioner.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 29<sup>th</sup> day of June, 2020.**

**E. Bail No.253/2020.**

Viknesh, 20/20,  
S/o.Ramar,  
Meenavar, South Street,  
Venpavur Village,  
Veppanthattai Tk.,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Kai-Kalathur P.S.  
Cr.No.215/2020.  
Offence U/S.379 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.M.P.Azhagesan, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.379 IPC.

2. The learned Counsel for the petitioner stated that the alleged date of occurrence was on 19.06.2020 and FIR was registered on the same day and petitioner/accused was remanded on 20.06.2020 and he has not committed any such offence and the petitioner/accused name was falsely implicated in this case and earlier bail application was dismissed by the learned District Munsif-cum-Judicial Magistrate, Veppanthattai in Cr.M.P.No.117/2020 dated 24.06.2020 and the case

property involved in this case was recovered and the case was falsely registered against the petitioner by the respondent police and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

3. The learned Public Prosecutor stated in his reply that the Section has to be altered as u/S.379 IPC r/w 21(1) Mines and Minerals (Development and Regulation Act) and investigation is not yet completed.

4. The petitioner's Counsel has argued that the case has been registered u/S.379 IPC. The tractor was using only on the agricultural purpose. The police wantonly registered a case against the petitioner. The empty vehicle was recovered and falsely fabricated one unit sand was thefted. The date of occurrence on 19.06.2020 and the petitioner was remanded on 20.06.2020 and the petitioner is ready to obey any conditions imposed by this Court.

5. On perusal of records, the case has been registered on 19.06.2020 and in the FIR itself clearly stated that one unit of sand was taken from the river and <sup>note</sup> sole in the out side market and the value of the sand is mentioned as Rs.4,000/-. There is no serious objection on the side of the learned Public Prosecutor except the section has to be altered. Considering the same, this Court is inclined to grant bail on conditions:

Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the learned District Munsif -cum-



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Judicial Magistrate, Veppanthattai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Pronounced by me and sent through email, this the 29<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Kai-Kalathur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 29<sup>th</sup> day of June, 2020.**

**E. Bail No.254/2020,**

Prasanth, 25/20,  
S/o.Kannan,  
Main road,  
Kurumbalur Post,  
Perambalur Tk., & District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1712/2020.  
Offence U/S.294(b) and 307 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Manivannan and S.Senthilkumar, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.294(b) and 307 IPC.

2. The learned Counsel for the petitioner stated that the alleged date of occurrence was on 21.06.2020 and FIR was registered on the same day and the petitioner/accused was remanded on 22.06.2020 and there is a land dispute between the petitioner/accused and defacto complainant, a false case was registered against the petitioner and the victim was took treatment as out patient in Govt. Hospital, Perambalur and he has not committed any such offence and he has been falsely



implicated in this case and if he is released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

3. The learned Public Prosecutor argued that the accused was arrested on 22.06.2020 and investigation is not yet completed and also the petitioner having two previous cases and strongly opposed for granting bail.

4. The petitioner's Counsel argued that the date of occurrence was on 21.06.2020 and the victim was discharged from hospital and taken treatment as out patient and Section 307 is not made out considering the bail application.

5. On perusal of the records, two previous cases are pending u/S.294(b) IPC. The victim was discharged from the hospital. There is no serious objection on the side of the learned Public Prosecutor except the investigation is not yet completed. Considering the above, this Court is inclined to grant bail on conditions:

Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with one blood surety and one ordinary surety to the satisfaction of the learned Judicial Magistrate No.I, Perambalur and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police weekly once at 10.00 a.m. until further orders.

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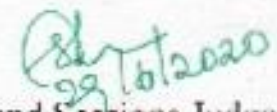
(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Pronounced by me and sent through email, this the 29<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**Copy to:**

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Perambalur P.S.
4. The Advocate for the petitioner.